

ITEM NO.7

COURT NO.16

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.10185/2024

(Arising out of impugned final judgment and order dated 20-03-2024 in WP No.13227/2018 passed by the High Court of Judicature at Bombay)

DYNESHWAR JAGANNATH GHADGE & ORS.

Petitioners

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondents

(ONLY I.A. No.156117/2024 IN SLP(C) NOS. 11558-60/2024 IS LISTED)

WITH

SLP(C) No. 11558-11560/2024 (IX)

(I.A. No.156117/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 23-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Paramjit Singh Patwalia, Sr. Adv.
Mr. Somiran Sharma, AOR

Mr. Anand Dilip Landge, AOR
Mr. Mangesh Deshmukh, Adv.
Mr. Dinesh H. Godara, Adv.
Mr. Sumit Kumar, Adv.

For Respondent(s) Mr. Shantanu Phanse, Adv.
Mr. Prastut Mahesh Dalvi, AOR
Mr. Sushant Valimbe, Adv.
Ms. Vidhi Pankaj Thaker, Adv.

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.

Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Yamini Singh, Adv.

Mr. Sudhanshu S. Chaudhari, Sr. Adv.
Mr. Shakul R. Ghatole, Adv.
Mr. Vatsalya Vigya, AOR
Mr. Raaghav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.156117/2024 - APPROPRIATE ORDERS/DIRECTIONS

1. Issue notice.
2. Mr. Anand Dilip Landge, learned counsel accepts notice on behalf of the petitioner in SLP(C) No.10185/2024 and Mr. Siddharth Dharmadhikari, learned counsel accepts notice on behalf of the respondent no.1 in SLP(C) No.11558-11560/2024.
3. Mr. Siddharth Dharmadhikari submits that, within two weeks, the exercise of identifying whether the applicants are eligible to be sent for training is likely to be completed and, accordingly, prays for a short adjournment.
4. Re-list the application (I.A. No.156117/2024) and the intervention application (I.A.120171/2024) together with the special leave petitions in the week commencing 04th November, 2024.
5. Within two weeks, an affidavit must be filed by the respondent no.1 indicating therein the progress made for identifying the eligible candidates who are to be sent up for training.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)